Communal clashes

2426. SHRI SUBRAMANIAN SWAMY: SHRI ANANTRAY DEVSHAN-KER DAVE: SHRIMATI RENUKA CHOWDHURY:

SHRI MOHD. KHALEELUR RAHMAN: SHRI CHIMANBHAI MEHTA:

SHRI RATNA BAHADUR RAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of communal clashes and casualties during the last three years in the country;

(b) whether any judicial and depart-menal enquiries into communal clashes were conducted; and

(c) if so, the findings of the enquiries?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M SAYEED): (a) According to the information received from the State Governments and Union Territory Adminis-(rations, a total of 4158 communal incidents took placs in the country during the last three years in which 2886 persons were killed;

(b) and (c) Judicial and departmental enquiries into communal clashes are ordered by the State Governments. Infor-maion in respect of these enquiries is not available with the Central Government.

'Brabmapirtra Valley Regional Handloom Weavers Cooperative Society

2427. SHRI GURUDAS DAS GUPTA: SHRI CHATURANAN MISHRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Govern, ment of Assam handed over the case of

Bhahniaputra Valley Regonal Handloom weavers Cooperative Society to the Central Bureau of Investigation for a ihorouyh prone;

(b) if so, when the case was received by the CBI and what is the present stage ot its investigation; and

(c) whether the CBI would seize all the dociments cunnected with the case before it is destroyed by the interested parties?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): fa) Yes, Sir.

(b) The case had been referred to the Central Bureau of Investigation by the Assam Government in September, 1992. In the meanwhile, this case has been dealt with in Assam by the Lokayukta, who has in a judgement given in Septem ber, 1993 exonerated the suspects as alle gations relating to misappropriation of funds, for the society were not substan tiated. The Central Bureau of Investi gation i,s examining the legal implications of this judgement for investigation of the case by them.

(c) The Central Bureau of Investigation has not registered a case so far. The question of seizure of any documents by them does not. therefore, arise.

Award to Kapil Dev

2428. SYED SIBTEY RAZI; Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to confer highest civil award upon Kapil Dev on his becoming the worid's highest wicket taker, bringing international fame to the country in the worid of sports by this outstanding feat;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) No, Sir.